THE UTTAR PRADESH STATE LEGISLATURE (OFFICERS' SALARIES AND ALLOWANCES) ACT, 1952¹

[U.P. ACT no. XI of 1952]

Amended by

U.P. Act No. 08 of 1961

U.P. Act No. 07 of 1969

U.P. Act No. 32 of 1970

U.P. Act No. 41 of 1972

U.P. Act No. 05 of 1990

U.P. Act No. 08 of 1997

U.P. Act No. 30 of 1998

U.P. Act No. 10 of 2004

U.P. Act No. 21 of 2005

U.P. Act No. 09 of 2010

[As passed by the Uttar Pradesh Legislature and assented to by the Governor on dated 5 June 1952 and was published in the U.P. Gazette Extraordinary dated 7 June, 1952]

(Authoritative English Text of the Uttar Pradesh Rajya Vidhan Mandal (Adhikariyon ke Vetan tatha Bhatte) Adhiniyam, 1952)

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to provide for the salaries and allowances to be paid to the Officers of the Uttar Pradesh State Legislature.

WHEREAS Article 186 of the Constitution provides that there shall be paid to the Speaker and the Deputy Speaker of the Legislative Assembly and to the Chairman and the Deputy Chairman of the Legislative Council such salaries and allowances as may be fixed by the State Legislature by law:

It is hereby enacted as follows ---

Short title and commencement

- **1.** (1) This Act may be called the UP State Legislature (Officers Salaries and allowances) Act. 1952.
 - (2) It shall come into force at once.

Salaries of
³[Speaker,
Chairman Deputy
Speaker and
Deputy
Chairman]

- 2. ²[(1)] There shall be paid each to ³[the Speaker and the Deputy Speaker)] of the Uttar Pradesh Legislative Assembly and ³[the Chairman and the Deputy Chairman] of the Uttar Pradesh Legislative Council a salary of rupees ⁴[twelve thousand per mensem.]
- ²[(2) The said salary shall be exclusive of the tax payable in respect thereof (including perquisites under any law relating to incometax for the time being in force, and such tax shall be borne by the State Government.]
 - **3.** 5[** ** **]

^{1.} For SOR see Gazette Extra Ordinary dated May 19, 1952.

^{2.} Sub-section renumbered as such and sub-section (2) added by sub-section 2 of U.P. Act No. 7 of 1969.

^{3.} Substituted vide section 2 of U.P. Act No. 41 of 1972.

^{4.} Substituted vide section 8 of UP. Act No.9 of 2010.

^{5.} Omitted by sec. 3 of U.P. Act No. 41 of 1972.

Free furnished residence for the [Chairman, Speaker, Deputy Speaker and Deputy Chairman]

- **4.** ¹[1] ²[The Speaker, the Chairman, the Deputy Speaker and the Deputy Chairman] shall each be entitled to, through out the term of his office, a free furnished residence at Lucknow ³[***]. The residence shall be maintained at public expense at such scale or scales as may be prescribed by rules to be made by the State Government in this behalf.]
- ⁴[(2) Every person referred to in sub-section (1) for whose use accommodation has been provided under sub-section (1) shall immediately after the expiration of the period referred to in that sub-section vacate such accommodation and an officer authorised by the State Government in this behalf may take possession of the accommodation and may for the purpose use such force as may be necessary in the circumstances.]
- ⁵[(3) The Speaker and the Chairman shall each be entitled to receive ⁶[fifteen thousand rupees] per month for the maintenance of his his private residence at his home district with effect from the date of his election as such Speaker or the Chairman as the case may be:]
- ⁷[Explanation For the purpose of this section: "maintenance", in in relation to a residence, includes the payment of local rates and taxes and the provision of water and also subject to a maximum limit of Rs.100 per mensem (including electricity duty) the provision of electricity.]

Special provisions regarding certain accommodation

- **4A.** ⁸[(1) On and from the commencement of the Uttar Pradesh Pradesh Ministers and State Legislature, Officers and Members Amenities Laws (Amendment) Act, 1997 the State Government may, with a view to ensuring timely availability of residence to a person referred to in sub-section (1) of Section 4, by a notified order specify any type VI accommodation or an accommodation in which a Speaker or a Chairman or a Deputy Speaker or a Deputy Chairman was in occupation at any time under the control and management of the Estate Department of the State Government as Speaker's residence, Chairman's residence, Deputy Speaker's residence or Deputy Chairman's residence and an accommodation so specified shall be allotted to a person as the case may be referred to in sub-section (1) of Section 4 only, and not to any other person.
- (2) The State Government, or an officer authorized by it in this behalf, may, if a person other than a person referred to in sub-section (2) of Section 4 is in occupation of an accommodation

^{1.} Sub section (1) numbered as such and sub-section (2) added by section (4) of U.P. Act no 5 of 1990 (w.e.f. 31-12-1989).

^{2.} Substituted by sec 4 U.P Act No 41 of 1972.

^{3.} Omitted by sec. 13 (a) of U.P. Act No. 30 of 1998.

^{4.} Sub section (1) numbered as such and sub-section (2) added by section (4) of U.P. Act no 5 of 1990.

^{5.} Inserted by sec. 13 (b) of U.P. Act No. 30 of 1998.

^{6.} Subs. by sec. 9 of U.P. Act No. 9, 2010.

^{7.} Ins. by sec. 4 of U.P.Act No.7 of 1969.

^{8.} Added by sec. 4 of U.P. Act No. 8 of 1997.

specified as Speaker's residence, Chairman's residence, Deputy Speaker's residence or Deputy Chairman's residence under subsection (1) on the basis of any allotment order or otherwise, cancelled the allotment order of such person if any, and by notice in writing required such persons to vacate the said accommodation within 15 days from the date of service upon him of such notice, and if such person fails to vacate the said accommodation within the said period, an officer authorised by the State Government in this behalf may take possession of the said accommodation and may for the purpose use such force as may be necessary in the circumstances.

Government conveyance for the ¹[Speaker, Chairman. **Deputy** Speaker and Deputy Chairman]

5. There shall further be provided to ¹[the Speaker. the Chairman. Deputy Speaker and the Deputy Chairman] for their use suitable conveyances purchased and maintained at public expense in accordance with the rules to be framed by the State Government in that behalf.

5A. ²[***]

Travelling ⁹[Speaker. Chairman. **Deputy Speaker** and Deputy Chairman]

6. The Speaker, the Chairman, the Deputy Speaker and the Allowance for the Deputy Chairman shall be entitled, for journeys in connection with public business, to travelling and daily allowances at such rates and upon such conditions as may be determined by rules made by the State Government.

Repeal of U.P. Act V of 1937

7. The U.P. Legislature (Officers' Salaries) Act, 1937 shall be and is hereby repealed.

Rule making power

- **8.** (1) The State Government may make rules for the purpose of carrying into effect the provisions of this Act.
- (2) Without prejudice to the generality of foregoing power, such rules may provide for reimbursement and payment by the State Government of ³[the taxes referred to in section 2 to 4-A]
- 4[(3) All rules made under this Act, shall, as soon as may be after after they are made, be laid before each house of the State Legislature, while it is in session for a total period of not less than fourteen-days extending in its one session or more than one successive sessions and shall, unless some later date is appointed take effect from the date of their publication in the Gazette, subject to such modifications or annulments as the two houses of the Legislature may during the said period agree to make; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done there under.]

^{1.} Subs. by sec. 2 of U.P. Act No. 32 of 1970.

^{2.} Omitted by sec. 3 of U.P. Act No. 32 of 1970.

Substituted by sec. 6 (1) of U.P. Act No. 7 of 1969.

Inserted by sec. 6(2) U.P. Act No. 7 of 1969.